WP(C) No. 398 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Mr. S.P. Mahanta, learned Sr. counsel for the petitioners.

List this matter after 2(two) weeks along with WP(C) No. 38 of 2015 for further order.

JUDGE

D. Nary

WP(C) No. 3 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Mr. S.M. Suna, learned counsel for the petitioner.

Mr. S. Sen Gupta, learned GA for the State respondents No. 1-5 declined to file the counter affidavit.

Mr. S. Dey, learned counsel for the respondent No. 6 has already filed the counter affidavit.

List this matter after 2(two) weeks for rejoinder affidavit if any and further order.

JUDGE

D. Nary

WP(C) No. 6 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Ms. K. Chisa, learned counsel for the petitioner.

Ms. A. Thangkhiew, learned counsel for the respondents No. 3 and 4 seeks further 3(three) weeks' time to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 38 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Mr. K. Sunar, learned counsel for the petitioners, who seeks further 2(two) weeks' time to file the rejoinder affidavit.

Mr. S. Sen Gupta, learned GA is present.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 50 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Mr. K. Sunar, learned counsel for the petitioner.

Ms. A. Thangkhiew, learned counsel for the respondent No. 2 seeks further 1(one) weeks' time to file the counter affidavit.

Mr. S. Sen Gupta, learned State counsel declined to file the counter affidavit.

List this matter after 1(one) week for counter affidavit by the respondent No. 2 and further order.

JUDGE

D. Nary

WP(C) No. 63 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Ms. A.R. Nath, learned counsel for the petitioner.

Also heard Mr. S. Dey, learned counsel for the respondent No. 9 who submits that, the cause title has been corrected.

Mr. W.S. Gayang, learned counsel for the respondent No. 10 seeks 3(three) weeks' time to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 249 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

Heard Mr. K. Sunar, learned counsel for the petitioner, who seeks further 4(four) weeks' time to file the rejoinder affidavit. Two weeks' time is granted.

All the respondents have filed their counter affidavits.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 383 of 2013
With WP(C) No. 327 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

01.07.2015

As requested by Mr. S. Deka, learned counsel appearing on behalf of the conducting counsel, Mr. H.G. Baruah, the matter is adjourned on the ground that, he could not come to Shillong due to some bandh in Assam.

Mr. R. Debnath, learned CGC is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary